

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 289 of 1994

Thursday this the 17th day of February, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N.Parameswaran Nair
VI/415, Rajasuyam,
Kallekulangara PO
Palakkad-9. ...Applicant

(By Advocate Mr.P.Sivan Pillai)

Vs.

1. The Union of India through
the General Manager,
South Central Railway,
Secunderabad.
2. The Divisional Railway Manager,
S.C.Railway, Guntakkal. ...Respondents

(By Advocate Mr.Mathew J Nedumpara -represented)

O R D E R

CHETTUR SAN KARAN NAIR(J), VICE CHAIRMAN.

Applicant who retired as a Yard Master on 31.1.1993 submits that retiral benefits due to him have not been paid in a year and more. Applicant submits that he has made a representation and that it has not so far been considered and disposed of. The representation is couched in improper language. It reads:

"The case is not disposed of yet due to my reluctance to grease the palms of the officials."

(emphasis supplied)

2. Respondents are not obliged to cognize

representations couched in such improper language. One should have expected applicant who had put in long years of service under the Railways to have acquired the basic culture to use proper language while addressing his superiors or others, for that matter. We dismiss the application.

3. However, this will not preclude the applicant from making a fresh representation properly worded and expressing regret for the improper language. If he does so, a decision will be taken thereon unbiased by the improper conduct of the applicant, within four weeks of the date of receipt of the representation.

4. Application is disposed of with the aforesaid directions. No costs.

Dated 17th February, 1994

A Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Hankavannai
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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